



Ministry of Commerce & Industry

## Import of Oxygen Concentrators for personal use included in exempted category list

Posted On: 01 MAY 2021 1:00PM by PIB Delhi

The Government has included import of oxygen concentrators for personal use, through post, courier or e-commerce portals, in the list of exempted categories, where Customs clearance is sought as "gifts". This exemption is valid till 31 July 2021. A notification issued by Directorate General of Foreign Trade, Ministry of Commerce and Industry on 30<sup>th</sup> April, 2021 states that Para 2.25 of Foreign Trade Policy, 2015-20 stands revised for the purpose.

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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

**Notification No. 11 /2015-2020**  
**New Delhi, Dated: 30<sup>th</sup> April, 2021**

**Subject: Amendment in Para 2.25 of Foreign Trade Policy, 2015-20.**

S.O. (E): In exercise of powers conferred by Section 3 and Section 5 of the FT(D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends Para 2.25 of Foreign Trade Policy (FTP), 2015-2020 as under:

Existing Para 2.25 of FTP, 2015-2020	Revised Para 2.25 of FTP, 2015-2020
Import of goods, including those purchased from e-commerce portals through post or courier, where Customs clearance is sought as gifts, is prohibited except for life saving drugs / medicines and Rakhi (but not gifts related to Rakhi).	Import of goods, including those purchased from e-commerce portals, through post or courier, where Customs clearance is sought as gifts, is prohibited except for life saving drugs / medicines/ oxygen concentrators and Rakhi (but not gifts related to Rakhi).
<i>Explanation:</i> 1. Rakhi (but not gifts related to Rakhi) will be covered under Section 25(6) of Customs Act, 1962 that reads "..... no duty shall be collected if the amount of duty leviable is equal to or less than Rs.100/-"	The exemption for oxygen concentrators is allowed only for a period till 31 July 2021 for personal use. <i>Explanation:</i> 1. Rakhi (but not gifts related to Rakhi) will be covered under Section 25(6) of Customs Act, 1962 that reads "..... no duty shall be collected if the amount of duty leviable is equal to or less than Rs.100/-"
2. Import of goods as gifts with payment of full applicable duties is allowed	2. Import of goods as gifts with payment of full applicable duties is allowed

**Effect of the Notification:** Para 2.25 of Foreign Trade Policy, 2015-20 is revised to include import of oxygen concentrators for personal use through post, courier or e-commerce portals in the list of exempted categories, where Customs clearance is sought as "gifts", till 31 July 2021.

This issues with the approval of Minister of Commerce & Industry.

30/04/2021  
Amit Yadav

Director General of Foreign Trade &  
Ex-officio Addl. Secretary to the Government of India

(F.No. 01/93/180/16/AM-16/PC-II(B)/E-1713)

YB/SS

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